

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 12

IA 3403/2024 IN C.P. (IB)/322(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **TECHNOLOGY DEVELOPMENT BOARD**
VS
PERFECT INFRAENGINEERS LIMITED

Sec. 7 and 60(5) and Rule 11 of Insolvency and Bankruptcy Code, 2016.

ORDER

IA 3403/2024

1. The matter was called.
2. The learned counsel for applicant is stated to be occupied before the High Court.
3. On the second call, the Learned counsel for applicant appeared.
4. **C.P. (IB)/322(MB)2023** was to be listed for Pronouncement of Orders dated 02.07.2024, the same is not listed but taken on the board. In view of IA 3403/2024 on board before us seeking our recusal from **C.P. (IB)/322(MB)2023**, we consider it appropriate to defer the Pronouncement of Order in the **C.P. (IB)/322(MB)2023** on date of which the orders in IA 3403/2024 are to be pronounced.

IA 3403/2024

1. Heard the counsel for 15 minutes. Counsel prays for 30 minutes time more. Another 15 minutes will be granted for the hearing on 05.07.2024.
2. List this matter for further hearing on **05.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Prajakta